

CP NO. 103(ND)/2015  
RT No.08/2016

Surinder Kumar Virdi

...Petitioner

Versus.

M/s Beavers Leathers Pvt. Ltd. & Ors.

...Respondents

**Present:-** Mr. Vishal Kumar, Advocate with Mr. Surinder Kumar Virdi, petitioner, in person and Mr. Mast Ram, Company Secretary for petitioner No.1.  
Mr. Rajinder Mahajan, Advocate for respondent No.1 to 3.

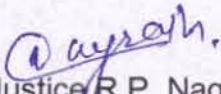
Learned counsel for the petitioner has handed over the Authority Letter of petitioner in favour of Mr. Mast Ram, Practising Company Secretary to represent the petitioner in the instant petition. Let the authority letter be taken on record. The counsel further submits that he has filed CA No.06 dated 08.09.2016 and copy has been sent to the learned counsel for the respondents. Learned counsel for respondents seeks time to file reply to this application. Let the reply be filed at least two days before the date fixed with advance copy to the other side.

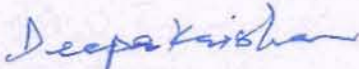
Learned counsel for the respondents contends that there are four share holders of the company in all and the dispute also pertains to the account<sup>s</sup> of the company. Without providing the books of accounts the Annual General Meeting has been convened for 30.09.2016.

Post the matter for arguments for 07.10.2016 and the Misc.

*Raj*

Application be argued along with the main petition. It is ordered that the Annual General Meeting be now held after 07.10.2016 but positively before 31.10.2016.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

September 26, 2016

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